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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

O.A.161/88.

Date of decision: 25.05.93

S.N. Govila.

... Petitioner.

Versus

Union of India & Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner. None.

For the Respondents. Shri P.P. Khurana, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The petitioner has prayed for quashing of Annexure A-2, the charge memo issued against him on 28.6.1985 and for a direction to disburse him the gratuity, final pension, commutation of pension amount and leave encashment within a stipulated period and for consequential and incidental reliefs.

2. The rejoinder filed by the petitioner makes it clear that the disciplinary proceedings were continued which ultimately resulted in order being passed to withhold a portion of pension. The petitioner has not amended his petition and has not questioned the validity of the order passed by the President withholding a portion of his pension. In the circumstances, the question of granting first relief quashing the memo of charge does not arise.

3. So far as the payment of retirement benefits is concerned, we have no material before us to record a finding one way or the other. In the circumstances, we consider it just and proper to issue a direction to the respondents that [✓]any of the retirement benefits which the petitioner may be entitled to have not been accorded to him so far, the same shall be accorded to him with utmost expedition. We order accordingly. No costs.

B. N. D. Y.
(B. N. DHOUNDIYAL)

MEMBER(A)

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V. S. Malimath

(V. S. MALIMATH)
CHAIRMAN